

MINUTES OF THE MEETING No. 1/10 dated 1.4.2009 (HELD ON 16.4.09) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The 1/10 meeting of Advance Licensing Committee dated 1.4.2009 was held on 16/4/09 under the Chairmanship of Shri V.K Srivastava, Addl. DG.

The Committee first considered minutes of the ALC Meeting No.51/09 for confirmation and confirmed and adopted the same without any change.

Case No M-1 NC No.1/10 Dated 1.4.09(held on 16.4.09)	M/ s Hi-Tech Inks (P) Ltd, N. Delhi F.No.01/83/50/510 /AM09/DES-IV RLA F.No.03/94/40/350/AM09 Lic.No.0310477142 Dated 2.7.08
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 1.4.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of item	Quantity
1.	Printing Ink White – Vinyl Resin Based (Printing Ink Medium white) (Pigment Content 30%+/-1%), (Solid Resin Min 17% +/-1%)	40000 Kg

Import Item

S.No.	Description of item	Quantity
1.	Ethyl Acetate (Solvent)	10000 Kg
2.	Normal Propyl Acetate (Solvent)	11200 Kg
3.	Vinyl Resin (Binder)	6800 Kg
4.	Titanium Dioxide (Pigment)	12000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-2 NC No.1/10 Dated 1.4.09(held on 16.4.09)	M/ s Hi-Tech Inks (P) Ltd, N. Delhi F.No.01/83/50/2108 /AM08/DES-IV RLA F.No.03/94/40/1414/AM08 Lic.No.0310462779 Dated 26.2.08
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 1.4.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of item	Quantity
1.	Printing Ink concentrate Red (Printing Ink) (Containing Pigment 25%+/- 2%), (Solid Resin 20% +/-2%)	52000 Kg

Import Item

S.No.	Description of item	Quantity
1.	Pigment Red	13000 Kg
2.	Nitro Cellulose (Solids 65% to 70%) (Binder	10400 Kg
3.	Normal Propyl Acetate (Solvent)	7800 Kg
4.	Ethyl Alcohol Denatured (Solvent)	19240 Kg
5.	Ink Additive (Stabilizer)	1560 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-3 NC No.1/10 Dated 1.4.09(held on 16.4.09)	M/ s Kores International (P) Ltd, Mumbai F.No.01/83/162/25/AM09/DES-IV RLA F.No.03/24/40/883/AM02 Lic.No.0310106277 Dated 16.10.2001
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 14.4.2009 offered by him the Committee decided to call for the following information from the firm as under:-

1. Net weight and area in square meter of export product
2. Coating weight of stencil paste in grams per sq. meter in export
3. Quantity of different raw material required to manufacture 1 Kg of stencil paste
4. Past production and consumption of different raw material in weight terms for the last 2 years duly certified by Chartered Accountant..

Accordingly the case may be re-listed on 29.4.2009.

Case No M-4 NC No.1/10 Dated 1.4.09(held on 16.4.09)	M/s. Indian Glycols Ltd, N. Delhi F.No.01/83/50/360 /AM09/DES-IV RLA F.No.05/24/40/799/AM08 Lic.No.0510221995 dated 12/6/08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.

Case No M-5 NC No.1/10 Dated 1.4.09(held on 16.4.09)	M/s. Brakewel Automotive Components (I) Pvt. Ltd, Noida F.No.01/83/50/157 /AM08/DES-IV RLA F.No.05/24/40/898/AM08 Lic.No.0510217251 dated 29/2/08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.4.2009.

Case No M-6 NC No.1/10 Dated 1.4.09(held on 16.4.09)	M/ s Cantronics Office Equipments (P) Ltd, Mumbai F.No.01/83/50/245 /AM09/DES-IV RLA F.No.03/94/40/1279/AM08 Lic.No.0310464582 Dated 12.3.08
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 1.4.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of item	Quantity
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1.	Thermal Transfer paper in Assorted Sizes (GSM 57,71%+/-10%)	2000000 Sq. Mtr.
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Import Item

S.No.	Description of item	Quantity
1.	Uncoated paper (GSM 45+/-10%)	2200000 Sq. Mtr.
2.	Raw Material for Primer Coating Acrylic Dispersant	57.652 Kg
3.	Calcined Clay	14259.0 Kg
4.	Surfactant	8.58 Kg
5.	Polyvinyl Alcohol	570.37 Kg
6.	Acrylic Emulsion (50+/-2% solids)	1140.74 kg
7.	Raw Material for Direct Coating Color Former	1094.4 Kg
8.	Sensitizer	2635.5 Kg
9.	Silicone Dispersant (40+/-2% solids)	205.18 Kg
10.	Precipitated Calcium Carbonate	1789.6 Kg
11.	Alginate	118.55 Kg
12.	Lubricants for coating (32+/-2% Solids)	2097.47 Kg
13.	Optical Brightener (10+/-2% solid)	765.57 Kg
14.	Acrylic Emulsion (50%+/-2% solids)	3317.2 Kg
15.	Color Developer	2234.2 Kg
16.	Polyvinyl Alcohol	1083.0 Kg
17.	Aluminium Silicate	178.6 Kg

The above norms are fixed in insupersession of norms fixed in Meeting No.33/83 ALC-I/2008 dated 12.11.2008 in Case No.73/9/83-ALCI/2008

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-7 NC No.1/10 Dated 1.4.09(held on 16.4.09)	M/ s Synthite Indl. Chemicals Ltd, Cochi F.No.01/85/50/91 /AM05/DES-IV RLA F.No.10/24/40/12/AM05 Lic.No.1010016238 Dated 9.6.04
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The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/03/08 dt. 27.1.2009 offered by them that the weighted average yield comes to 5.96% whereas the firm has applied at 11.51% yield, the Committee decided to approve the case at 11.51% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	5870 Kg	Light Black Pepper (Light Berries)	51.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 1/83-ALC1/2009 **MEETING DATE** : 01.04.2009

1	Case No.: 43/46/83-ALC1/2007	Party Name:HF METAL ART PVT. LTD.,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01851/AM08/	RLA File :13/24/040/00014/AM07/	Lic.No/Date:1310022526 30.08.2006	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 29.4.2009			

2	Case No.: 18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Fertilizer. Reminder issued on 4.2.09. Accordingly the case may be re-listed on 29.4.2009.			

3	Case No.: 24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report which was considered in the Norms Committee in Meeting No. 48/09 . The case is deferred for four weeks. Accordingly the case may be re-listed on 29.4.2009.			

4	Case No.: 11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1) and decided to issue reminder to TA for comments. Accordingly the case may be re-listed on 29.4.2009.			

5	Case No.: 71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998 18.06.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report which was considered in the Norms Committee in Meeting No. 48/09 . The case is deferred for four weeks. Accordingly the case may be re-listed on 29.4.2009.			

6	Case No.: 5/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01174/AM09/	RLA File :10/24/040/00072/AM08/	Lic.No/Date:1010026948 19.07.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

7	Case No.: 6/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01175/AM09/	RLA File :10/24/040/00087/AM08/	Lic.No/Date:1010027040 31.07.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

8	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm called by DC(SSi). Accordingly the case may be re-listed on 29.4.2009..			

9	Case No.:9/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01178/AM09/	RLA File :10/24/040/00104/AM08/	Lic.No/Date:1010027206 22.08.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board..Accordingly the case may be re-listed on 29.4.2009..			

10	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report which was considered in the Norms Committee in Meeting No. 48/09 . The case is deferred for four weeks. Accordingly the case may be re-listed on 29.4.2009.			

11	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi)..Accordingly the case may be re-listed on 29.4.2009..			

12	Case No.:7/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01176/AM09/	RLA File :10/24/040/00105/AM08/	Lic.No/Date:1010027262 06.09.2007	Defer Date:24.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board..Accordingly the case may be re-listed on 29.4.2009..			

13	Case No.:8/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01177/AM09/	RLA File :10/24/040/00106/AM08/	Lic.No/Date:1010027263 06.09.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since the comments forwarded by Spices Board vide letter No.MD/FNP/02/08 dated 9.1.09 are on the basis of import of 3.05 MT Black Pepper out of authorized quantity of 150 MT .Accordingly the case may be re-listed on 29.4.2009..			

14	Case No.:17/26/85-ALC3/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/85/050/00085/AM08/	RLA File :17/24/040/00059/AM08/	Lic.No/Date:1710001769 21.09.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received on 29/1/09 and refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2009.			

15	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report which was considered in the Norms Committee in Meeting No. 48/09 . The case is deferred for four weeks. Accordingly the case may be re-listed on 29.4.2009.			

16	Case No.:10/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01179/AM09/	RLA File :10/24/040/00126/AM08/	Lic.No/Date:1010027680 18.10.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

17	Case No.:40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and			

DGFT visited sawn mills of different zone and submitted the report which was considered in the Norms Committee in Meeting No. 48/09 . The case is deferred for four weeks. Accordingly the case may be re-listed on 29.4.2009.

18	Case No.:13/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01182/AM09/	RLA File :10/24/040/00139/AM08/	Lic.No/Date:1010027890 14.11.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

19	Case No.:14/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01183/AM09/	RLA File :10/24/040/00143/AM08/	Lic.No/Date:1010028031 29.11.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

20	Case No.:11/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01180/AM09/	RLA File :10/24/040/00147/AM08/	Lic.No/Date:1010028184 18.12.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

21	Case No.:12/45/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01181/AM09/	RLA File :10/24/040/00155/AM08/	Lic.No/Date:1010028223 19.12.2007	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

	Case No.:1/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
	HQ File :01/83/050/01168/AM09/	RLA File :10/24/040/00153/AM08/	Lic.No/Date:1010028488 14.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of			

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written comments forwarded vide letter No.MD/FNP/02/08 dt. 9.1.2009 by them that the weighted average yield comes to 8.11% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 11.72% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	17.580 MT	Light Black Pepper (Light Berries)	150.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:2/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
HQ File :01/83/050/01169/AM09/	RLA File :10/24/040/00169/AM08/	Lic.No/Date:1010028655 29.01.2008	Defer Date:29.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

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Case No.:3/45/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
HQ File :01/83/050/01170/AM09/	RLA File :10/24/040/00167/AM08/	Lic.No/Date:1010028654 29.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments forwarded vide letter No.MD/FNP/02/Kan/08 dt. 15.10.2008 by them that the weighted average yield comes to 12.84% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 12.84% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	19.26 MT	Light Black Pepper (Light Berries)	150.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:20/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
HQ File :01/83/050/01189/AM09/	RLA File :07/21/040/00035/AM09/	Lic.No/Date:0710056956 16.04.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 1.4.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of item	Quantity
1.	50 Cell Module Packing 20 Modules Master Carton Part No.6700.0247 (5538.04 Kg) (2769.22 sq. Meter)	300 No.

Import Item

S.No.	Description of item	Quantity
1.	Triwal 7 Ply Heavy Duty Corrugated board 1603 X 2879 (5538.04 Kg) (2769.022 Sq. Meters)	600 No.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:17/11/83-ALC1/2008

Party Name:FRIENDS TIMBER PVT. LTD.

Meet No/Date:1/83-ALC1/2009
01.04.2009

**Status:Case
Deferred**

HQ File :01/83/050/00287/AM09/

RLA File :03/94/040/00074/AM09/

Lic.No/Date:0310468672
17.04.2008

Defer
Date:29.04.2009

Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report which was considered in the Norms Committee in Meeting No. 48/09 . The case is deferred for four weeks. Accordingly the case may be re-listed on 29.4.2009.

Case No.:59/45/83-ALC1/2008

Party Name:MODERN INSECTICIDES LIMITED

Meet No/Date:1/83-ALC1/2009
01.04.2009

**Status:Case
Deferred**

HQ File :01/83/050/01228/AM09/

RLA File :30/24/040/00004/AM09/

Lic.No/Date:3010056022
25.04.2008

Defer
Date:29.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.

Case No.:26/45/83-ALC1/2008

Party Name:SHIVALIK INDUSTRIES

Meet No/Date:1/83-ALC1/2009
01.04.2009

**Status:Case
Deferred**

HQ File :01/83/050/01195/AM09/

RLA File :08/24/040/00011/AM09/

Lic.No/Date:0810071745

Defer

28			07.05.2008	Date:29.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.4.2009.				

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Case No.:15/45/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
HQ File :01/83/050/01184/AM09/	RLA File :34/24/040/00017/AM09/	Lic.No/Date:3410021392 14.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 18.5% (Rynaxypyr 20 SC/Coragen 20 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.194 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 Kg
		4. Clay Attagel 50 (Attagel 50/Acti- Gel 208)	0.010 Kg
		5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.0026 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defoamer, Silicone based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.069 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:58/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01227/AM09/	RLA File :04/24/040/00065/AM09/	Lic.No/Date:0410096441 12.06.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6/2/2009 issued by this office. Accordingly the case may be re-listed on 29.4.2009..			

	Case No.:27/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:1/83-ALC1/2009	Status:Case
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31			01.04.2009	Deferred
	HQ File :01/83/050/01196/AM09/	RLA File :03/94/040/01333/AM08/	Lic.No/Date:0310476629 27.06.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

32	Case No.:28/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01197/AM09/	RLA File :03/94/040/00225/AM09/	Lic.No/Date:0310476641 27.06.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

33	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report which was considered in the Norms Committee in Meeting No. 48/09 . The case is deferred for four weeks. Accordingly the case may be re-listed on 29.4.2009.			

34	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25/3/2009 issued by this office. Accordingly the case may be re-listed on 29.4.2009..			

35	Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332 11.07.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and reply refer to TA on 3.3.09 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2009.			

	Case No.:31/45/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES	Meet No/Date:1/83-ALC1/2009	Status:Case
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36		PVT.LTD.	01.04.2009	Deferred
	HQ File :01/83/050/01200/AM09/	RLA File :05/24/040/00286/AM09/	Lic.No/Date:0510224810 31.07.2008	Defer Date:29.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24/3/2009 issued by this office. Accordingly the case may be re-listed on 29.4.2009..				

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Case No.:29/45/83-ALC1/2008	Party Name:INDOFIL CHEMICALS COMPANY(A DIV.OF INDOFIL ORGANIC	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
HQ File :01/83/050/01198/AM09/	RLA File :03/94/040/00458/AM09/	Lic.No/Date:0310481316 05.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/6/2006/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Cymoxanil Technical	1 Kg	1. 2-CyanoN-[(ethylamino) carbonyl] acetamide (N Cyano Acetyl Ethyl Urea)	0.867 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:1/21/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00642/AM09/	RLA File :10/24/040/00060/AM09/	Lic.No/Date:1010030447 06.08.2008	Defer Date:29.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.				

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Case No.:7/21/83-ALC1/2008	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
HQ File :01/83/050/00648/AM09/	RLA File :03/94/040/00454/AM09/	Lic.No/Date:0310481530 06.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/12/2008/Ch.II dated 10.11.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Thiacloprid 21.7% SC (Thiacloprid S 240)	1 Litre	Thiacloprid Technical (97%)	0.248 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40	Case No.:13/49/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01329/AM09/	RLA File :25/24/040/00003/AM09/	Lic.No/Date:2510002180 06.08.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 29.4.2009.			

41	Case No.:10/21/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00651/AM09/	RLA File :05/24/040/00272/AM09/	Lic.No/Date:0510225102 07.08.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing on 6.5.09 . The case is deferred for four weeks and be listed on 6.5.09..			

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Case No.:20/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
HQ File :01/83/050/00661/AM09/	RLA File :10/24/040/00032/AM09/	Lic.No/Date:1010030533 11.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/03/08 dt. 13.1.2009 offered by them that the weighted average yield comes to 9.57% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:22/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
	HQ File :01/83/050/00663/AM09/	RLA File :10/24/040/00034/AM09/	Lic.No/Date:1010030536	Defer Date:

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Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/03/08 dt. 13.1.2009 offered by them that the weighted average yield comes to 8.24% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.: 23/21/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Approved
HQ File :01/83/050/00664/AM09/	RLA File :10/24/040/00036/AM09/	Lic.No/Date:1010030538 11.08.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/01/08 dt. 20.3.2009 offered by them that the weighted average yield comes to 6.85% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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	CHEMICALS LTD	01.04.2009	Approved
HQ File :01/83/050/00665/AM09/	RLA File :10/24/040/00037/AM09/	Lic.No/Date:1010030539 11.08.2008	Defer Date:
Decision :			
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/01/08 dt. 24.3.2009 offered by them that the weighted average yield comes to 11.20% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 11.20% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	11200.00 Kg	Light Black Pepper (Light Berries)	100.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.: 35/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Approved
HQ File :01/83/050/01204/AM09/	RLA File :03/95/040/00338/AM09/	Lic.No/Date:0310482508 13.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/25/2006/Ch.II dated 26.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Asulam 40SL W/V (Asulam 40% SL)	1 Kg	1. 4-(Aminosulfonyl) Aniline 2. Sodium Methoxide 98% 3. Dimethyl Carbonate	0.365 Kg 0.148 Kg 0.248 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:8/25/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00757/AM09/	RLA File :03/94/040/00557/AM09/	Lic.No/Date:0310485846 10.09.2008	Defer Date:01.04.2009
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 16/4/2009 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 29.4.2009.				

48	Case No.: 34/45/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Approved
	HQ File :01/83/050/01203/AM09/	RLA File :03/95/040/01252/AM08/	Lic.No/Date:0310486102 11.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/122/2004/Ch.III dated 23.6.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pigment Violet 23 Dispersion Having Pigment content 35+/-1%	1 Kg	1. Carbazole 2. Di-Ethyl Sulphate 3. Sodium Sulphide 4. Sulphur 5. Potassium Hydroxide 6. Methanol 7. Benzene Sulphonyl Chloride 8. Chloranil	0.469 Kg 0.525 Kg 0.350 Kg 0.245 Kg 0.455 Kg 0.700 Kg 0.160 kg 0.220 Kg
	(Complete Name of Alkyl Aryl Ethoxylate not furnished, so not recommended)			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.: 37/45/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case deferred
	HQ File :01/83/050/01206/AM09/	RLA File :03/95/040/01132/AM08/	Lic.No/Date:0310486108 11.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

50	Case No.: 55/45/83-ALC1/2008	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Approved
	HQ File :01/83/050/01224/AM09/	RLA File :03/95/040/00382/AM09/	Lic.No/Date:0310486060 11.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/30/2007/Ch.II dated 31.3.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty

Vicapol 80/Polysorbate 80 (Sorbitan Mono Oleate 20 Moles ethoxylate)	1 Kg	1. Sorbitan Mono Oleate 2. Ethylene oxide	0.300 Kg 0.697 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:18/45/83-ALC1/2008	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01187/AM09/	RLA File :03/95/040/00442/AM09/	Lic.No/Date:0310486616 16.09.2008	Defer Date:29.04.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 16.4.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Manufacturing process in detail 2. End use of export item 3. Function of each import item in manufacturing process Accordingly the case may be re-listed on 29.4.2009.			

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Case No.: 38/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Approved
HQ File :01/83/050/01207/AM09/	RLA File :03/94/040/00498/AM09/	Lic.No/Date:0310486945 18.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/10/2005/Ch.II dated 19.12.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Glyphosate Technical	1 Kg	1. N-Phosphono Methyl Imino Diacetic Acid	1.613 Kg
		2. Hydrogen Peroxide (50% strength)	0.675 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:22/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01191/AM09/	RLA File :07/21/040/00609/AM09/	Lic.No/Date:0710059951 19.09.2008	Defer Date:29.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6/2/2009 issued by this office. The Committee decided to issue final reminder. Accordingly the case may be re-listed on 29.4.2009..

54	Case No.:11/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

55	Case No.:19/45/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01188/AM09/	RLA File :31/21/040/00225/AM09/	Lic.No/Date:3110035622 03.10.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6/2/2009 issued by this office. The Committee decided to issue final reminder. Accordingly the case may be re-listed on 29.4.2009..			

56	Case No.:12/49/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARA VINDA TRUST)	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01328/AM09/	RLA File :25/24/040/00005/AM09/	Lic.No/Date:2510002257 07.10.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 29.4.2009.			

57	Case No.:23/30/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
	HQ File :01/83/050/00883/AM09/	RLA File :03/94/040/00608/AM09/	Lic.No/Date:0310489851 10.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/50/2006/Ch.II dated 26.3.2009 and decided to approve this case as under:-			

Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.:45/45/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01214/AM09/	RLA File :03/94/040/00704/AM09/	Lic.No/Date:0310491951 24.10.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

59	Case No.:6/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00952/AM09/	RLA File :05/24/040/00467/AM09/	Lic.No/Date:0510230218 03.11.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing on 6.5.09 . The case is deferred for four weeks and be listed on 6.5.09..			

60	Case No.:7/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00953/AM09/	RLA File :05/24/040/00379/AM09/	Lic.No/Date:0510230219 03.11.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing on 6.5.09. The case is deferred for four weeks and be listed on 6.5.09..			

61	Case No.:8/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00954/AM09/	RLA File :05/24/040/00433/AM09/	Lic.No/Date:0510230223 03.11.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing on 6.5.09. The case is deferred for four weeks and be listed on 6.5.09..			

62	Case No.:9/33/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00955/AM09/	RLA File :05/24/040/00526/AM08/	Lic.No/Date:0510230293 04.11.2008	Defer Date:29.04.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.4.2009.

63	Case No.: 10/33/83-ALC1/2008	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Approved
	HQ File :01/83/050/00956/AM09/	RLA File :34/24/040/00114/AM09/	Lic.No/Date:3410022643 05.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/70/2007/Ch.II dated 9.4.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Boric Acid	1 Kg	Borex Pentahydrate	1.239 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.: 12/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/00958/AM09/	RLA File :05/24/040/00421/AM09/	Lic.No/Date:0510230387 06.11.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing on 6.5.09. The case is deferred for four weeks and be listed on 6.5.09..			

65	Case No.: 13/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/00959/AM09/	RLA File :05/24/040/00453/AM09/	Lic.No/Date:0510230388 06.11.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing on 6.5.09. The case is deferred for four weeks and be listed on 6.5.09..			

	Case No.: 17/33/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Approved
	HQ File :01/83/050/00963/AM09/	RLA File :03/94/040/00671/AM09/	Lic.No/Date:0310493251 06.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O.			

66 No. 14010/50/2006/Ch.II dated 26.3.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
As Approved by NC	- do -	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.:23/33/83-ALC1/2008	Party Name:SHREYAS INDIA PVT. LTD.,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/00969/AM09/	RLA File :13/24/040/00019/AM09/	Lic.No/Date:1310027277 07.11.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 29.4.2009..			

68	Case No.: 22/33/83-ALC1/2008	Party Name:SHRISTI ENGINEERS & CONSULTANTS.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/00968/AM09/	RLA File :08/24/040/00105/AM09/	Lic.No/Date:0810075890 11.11.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 29.4.2009..			

69	Case No.:28/33/83-ALC1/2008		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:1/83-ALC1/2009 01.04.2009		Status:Case Approved	
	HQ File :01/83/050/00974/AM09/		RLA File :03/94/040/00661/AM09/		Lic.No/Date:0310493807 11.11.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/50/2006/Ch.II dated 26.3.2009 and decided to approve this case as under:-							
	Item of Export		Qty		Item of Import		Qty	
	As Approved by NC		- do -		As Approved by NC		- do -	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:29/33/83-ALC1/2008	Party Name:HIKAL LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
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70	HQ File :01/83/050/00975/AM09/	RLA File :03/94/040/00654/AM09/	Lic.No/Date:0310493814 11.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/20/2004/Ch.II dated 16.2.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Terbacil Technical	1 Kg	1. Tertiary Butyl Urea 2. Methyl Aceto Acetate 3. Sodium Methoxide 28%	0.937 Kg 1.140 kg 2.120 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:47/45/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
	HQ File :01/83/050/01216/AM09/	RLA File :03/95/040/00736/AM09/	Lic.No/Date:0310496615 05.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/49/2008/PC.II dated 30.3.2009 the Committee decided to approve the case as per SION at H-68 on pro rata basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

72	Case No.:50/45/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
	HQ File :01/83/050/01219/AM09/	RLA File :03/95/040/00732/AM09/	Lic.No/Date:0310496610 05.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/49/2008/PC.II dated 30.3.2009 the Committee decided to approve the case as per SION at H-68 on pro rata basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

73	Case No.:39/45/83-ALC1/2008	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01208/AM09/	RLA File :03/95/040/00679/AM09/	Lic.No/Date:0310497335 11.12.2008	Defer Date:01.04.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009..

74	Case No.: 41/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01210/AM09/	RLA File :03/95/040/00708/AM09/	Lic.No/Date:0310497339 11.12.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009..			

75	Case No.: 43/45/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01212/AM09/	RLA File :03/95/040/00710/AM09/	Lic.No/Date:0310497533 12.12.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009..			

76	Case No.: 52/45/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01221/AM09/	RLA File :03/94/040/00852/AM09/	Lic.No/Date:0310497889 15.12.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report which was considered in the Norms Committee in Meeting No. 48/09 . The case is deferred for four weeks. Accordingly the case may be re-listed on 29.4.2009.			

77	Case No.: 2/41/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01113/AM09/	RLA File :03/95/040/00768/AM09/	Lic.No/Date:0310499373 22.12.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

	Case No.: 3/41/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/83-ALC1/2009	Status: Case
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		01.04.2009	Approved
HQ File :01/83/050/01114/AM09/	RLA File :03/95/040/00728/AM09/	Lic.No/Date:0310499380 22.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/15/2008/Ch.II dated 31.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Glyphosate 41% SL	1 Litre	1. Glyphosate Technical 95% 2. Mono Isopropyl Amine 3. Ethoxylated Amine (Surfactant)	0.385 Kg 0.130 Kg 0.176 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:9/41/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
HQ File :01/83/050/01120/AM09/	RLA File :34/24/040/00083/AM09/	Lic.No/Date:3410023012 22.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 18.5% (Rynaxypyr 20 SC/Coragen 20 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient) 2. Atlox 4913 3. Atlox 4894 4. Clay Attagel 50 (Attagel 50/Acti- Gel 208) 5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum) 6. Proxyl GXL (Proxel GXL) 7. Agnique DFM 111S (Defoamer, Silicone based) 8. Propylene Glycol (Propanediol)	0.194 Kg 0.031 Kg 0.020 Kg 0.010 Kg 0.0026 Kg 0.001 Kg 0.005 Kg 0.069 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:10/41/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
	HQ File :01/83/050/01121/AM09/	RLA File :34/24/040/00103/AM09/	Lic.No/Date:3410023013 22.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Chlorantraniliprole 5% SC(Rynaxypyr 5 SC/Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
			2. Atlox 4913	0.031 Kg
			3. Atlox 4894	0.020 Kg
			4. Clay Attagel 50 (Attagel 50/Acti- Gel 208)	0.015 Kg
			5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.003 Kg
			6. Proxyl GXL (Proxel GXL)	0.001 Kg
			7. Agnique DFM 111S (Defoamer, Silicone based)	0.005 Kg
			8. Propylene Glycol (Propanediol)	0.087 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81	Case No.:6/41/83-ALC1/2008	Party Name:UNI KLINGER LIMITED,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01117/AM09/	RLA File :31/24/040/00260/AM09/	Lic.No/Date:3110036603 23.12.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24/3/2009 issued by this office. Accordingly the case may be re-listed on 29.4.2009..			

82	Case No.:11/41/83-ALC1/2008	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01122/AM09/	RLA File :07/24/040/00424/AM09/	Lic.No/Date:0710061941 23.12.2008	Defer Date:29.04.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel . Accordingly the case may be re-listed on 29.4.2009.

83	Case No.:7/41/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01118/AM09/	RLA File :31/24/040/00258/AM09/	Lic.No/Date:3110036617 24.12.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.4.2009			

84	Case No.:8/41/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01119/AM09/	RLA File :31/24/040/00259/AM09/	Lic.No/Date:3110036619 24.12.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.4.2009			

85	Case No.:13/41/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01124/AM09/	RLA File :05/24/040/00583/AM09/	Lic.No/Date:0510233369 24.12.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24/3/2009 issued by this office. Accordingly the case may be re-listed on 29.4.2009..			

86	Case No.:23/45/83-ALC1/2008	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01192/AM09/	RLA File :03/95/040/00861/AM09/	Lic.No/Date:0310503443 22.01.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 13/4/2009 from Deptt. of C&PC (PC..Div.). Accordingly the case may be re-listed on 29.4.2009..			

	Case No.:25/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01194/AM09/	RLA File :04/24/040/00237/AM09/	Lic.No/Date:0410101780 22.01.2009	Defer Date:29.04.2009

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 1.4.09 offered by him the Committee decided to call for the following information from the firm as under:

1. Weight and thickness of export product
2. Production/consumption data certified by Central Excise

Accordingly the case may be re-listed on 29.4.2009.

Case No.:56/45/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
HQ File :01/83/050/01225/AM09/	RLA File :03/95/040/00758/AM09/	Lic.No/Date:0310503562 22.01.2009	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/93/2007/Ch.II dated 27.3.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Sterocare EGDS (Ethylene Glycol Distearate)	1 Kg	1. Monoethylene Glycol 2. Stearic Acid content 50± 10% Stearic Acid + Palmitic acid co 90% min.)	0.1065 Kg 0.941 Kg
Stero AES 60 (Alkyl Phenol Polyglycol Ether Sulphate Sodium Salt of Nonyl Phenol 6 mole ethoxylated Sulphonate (active matter 35%))	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.134 Kg 0.1608 Kg
Sterol 1325 (Isotridecanol alcohol 21 mole ethoxylate)	1 Kg	1. Isotridecanol 2. Ethylene Oxide	0.1815 Kg 0.8385 Kg
Sterol 1327 (Isotridecanol alcohol 23 mole ethoxylate)	1 Kg	1. Isotridecanol 2. Ethylene Oxide	0.1683 Kg 0.8517 Kg
Sterol 1336 (Isotridecanol alcohol 30 mole ethoxylate)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.1342 Kg 0.8858 Kg
Sterol 1318 (Isotridecanol alcohol 15 mole ethoxylate)	1 Kg	1. Isotridecanol 2. Ethylene Oxide	0.2372 kg 0.7828 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

89	Case No.:57/45/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01226/AM09/	RLA File :31/24/040/00287/AM09/	Lic.No/Date:3110037111 22.01.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.4.2009.			

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Case No.:1/49/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status :Case Approved
HQ File :01/83/050/01317/AM09/	RLA File :34/24/040/00116/AM09/	Lic.No/Date:3410023546 19.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 5% SC(Rynaxypyr 5 SC/Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 Kg
		4. Clay Attagel 50 (Attagel 50/Acti- Gel 208)	0.015 Kg
		5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.003 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defoamer, Silicone based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.087 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:2/49/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Approved
	HQ File :01/83/050/01318/AM09/	RLA File :34/24/040/00177/AM09/	Lic.No/Date:3410023547 19.02.2009	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/3/2008/Ch.II dated 24.3.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Chlorantraniliprole 5% SC(Rynaxypyr 5 SC/Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
		2. Atlox 4913	0.031 Kg
		3. Atlox 4894	0.020 Kg
		4. Clay Attagel 50 (Attagel 50/Acti-Gel 208)	0.015 Kg
		5. Rhodopol 23 (AG-Rho Pol 23 W) (Xanthan Gum)	0.003 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defoamer, Silicone based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.087 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:
Decision : The Committee considered the case as per agenda and representative of the DIPP present in the meeting and forwarded the written comments dated 1/4/2009 stating that the norms for the similar item have been published under SION No. A-1558. Since the issue involves import of security paper for Bank Cheques it is suggested to obtained the views of Ministry of Finance in the matter. Accordingly the case may be re-listed on 29.4.2009.			

Case No.:4/49/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
HQ File :01/83/050/01320/AM09/	RLA File :05/24/040/00684/AM09/	Lic.No/Date:0510236810 19.02.2009	Defer Date:29.04.2009
Decision : The Committee considered the case as per agenda and noted that the clarification given by the firm is vague. The Committee decided to call the firm on Personal Hearing to explain their case to the Committee. It is also decided to request the firm bring to Sample Diary Block while attending the Personal hearing on 6.5.09 . The case is deferred for four weeks and be listed on 6.5.09..			

94	Case No.:6/49/83-ALC1/2008	Party Name:GUJARAT CHEMICALS	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01322/AM09/	RLA File :08/24/040/00015/AM09/	Lic.No/Date:0810078258 20.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

95	Case No.:7/49/83-ALC1/2008	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Transferred to Different Section
	HQ File :01/83/050/01323/AM09/	RLA File :03/95/040/00723/AM09/	Lic.No/Date:0310508539 20.02.2009	Defer Date:01.04.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product is Pharmaceuticals Item.			

96	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMATECH PVT.LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

97	Case No.:9/49/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01325/AM09/	RLA File :02/24/040/00215/AM09/	Lic.No/Date:0210123552 23.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.4.2009.			

98	Case No.:10/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01326/AM09/	RLA File :03/94/040/00160/AM09/	Lic.No/Date:0310508805 23.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.4.2009.			

99	Case No.:14/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01330/AM09/	RLA File :10/24/040/00104/AM09/	Lic.No/Date:1010032730 25.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

100	Case No.:15/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01331/AM09/	RLA File :10/24/040/00105/AM09/	Lic.No/Date:1010032733 25.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

101	Case No.:16/49/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01332/AM09/	RLA File :10/24/040/00106/AM09/	Lic.No/Date:1010032736 25.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 29.4.2009.			

102	Case No.:17/49/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01333/AM09/	RLA File :09/24/040/00391/AM09/	Lic.No/Date:0910037173 25.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

103	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 29.4.2009.			

	Case No.:19/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:1/83-ALC1/2009	Status:Case
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104			01.04.2009	Deferred
	HQ File :01/83/050/01335/AM09/	RLA File :03/94/040/00974/AM09/	Lic.No/Date:0310509250 25.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.4.2009.			

105	Case No.:20/49/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01336/AM09/	RLA File :03/94/040/00019/AM09/	Lic.No/Date:0310509260 25.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 29.4.2009.			

106	Case No.:21/49/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01337/AM09/	RLA File :03/94/040/01054/AM09/	Lic.No/Date:0310509349 26.02.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.4.2009.			

107	Case No.:6/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01344/AM09/	RLA File :08/24/040/00055/AM09/	Lic.No/Date:0810078467 03.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

108	Case No.:7/1/83-ALC1/2009	Party Name:GUJARAT CHEMICALS	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01345/AM09/	RLA File :08/24/040/00230/AM09/	Lic.No/Date:0810078468 03.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

	Case No.:17/1/83-ALC1/2009	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Transferred to Different Section
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109	HQ File :01/83/050/01355/AM09/	RLA File :03/95/040/00906/AM09/	Lic.No/Date:0310510030 03.03.2009	Defer Date:01.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Pharmaceuticals . Accordingly the case may be re-listed on 29.4.2009.				

110	Case No.:18/1/83-ALC1/2009	Party Name:SREE RAYALASEEMA HI STRENGTH HYPO LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01356/AM09/	RLA File :09/24/040/00304/AM09/	Lic.No/Date:0910037279 04.03.2009	Defer Date:29.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.				

111	Case No.:20/1/83-ALC1/2009		Party Name:JOCIL LTD.,		Meet No/Date:1/83-ALC1/2009 01.04.2009		Status:Case Approved	
	HQ File :01/83/050/01358/AM09/		RLA File :09/24/040/00449/AM09/		Lic.No/Date:0910037310 06.03.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/14/2007/Ch.II dated 15.1.2009 and decided to approve this case as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Distilled Fatty Acids Derived from Palm Fatty Acids Distillate		1 Kg	Palm Fatty Acid Distillate (PFAD) FFA 80% minimum IV – 50-55 MIV – 1% Max. Unsap – 2% Max Acid Value – 180 – 190 Sap Value - 190205		1.01 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

112	Case No.:2/1/83-ALC1/2009	Party Name:CORTICA MFG(INDIA) PVT LTD	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01340/AM09/	RLA File :04/24/040/00045/AM09/	Lic.No/Date:0410102806 09.03.2009	Defer Date:29.04.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.4.2009.				

	Case No.:3/1/83-ALC1/2009	Partv Name:CORTICA MFG(INDIA) PVT LTD	Meet No/Date:1/83-ALC1/2009	Status:Case
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113			01.04.2009	Deferred
	HQ File :01/83/050/01341/AM09/	RLA File :04/24/040/00041/AM09/	Lic.No/Date:0410102809 09.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.4.2009.			

114	Case No.:4/1/83-ALC1/2009	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01342/AM09/	RLA File :10/24/040/00116/AM09/	Lic.No/Date:1010032906 12.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report which was considered in the Norms Committee in Meeting No. 48/09 . The case is deferred for four weeks. Accordingly the case may be re-listed on 29.4.2009.			

115	Case No.:16/1/83-ALC1/2009	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01354/AM09/	RLA File :34/24/040/00131/AM09/	Lic.No/Date:3410023662 12.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.4.2009.			

116	Case No.:1/1/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01339/AM09/	RLA File :04/24/040/00276/AM09/	Lic.No/Date:0410102922 13.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

117	Case No.:5/1/83-ALC1/2009		Party Name:TEEKAYVEE ENTERPRISES		Meet No/Date:1/83-ALC1/2009 01.04.2009		Status:Case Approved	
	HQ File :01/83/050/01343/AM09/		RLA File :04/24/040/00285/AM09/		Lic.No/Date:0410102918 13.03.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/117/2004/Ch.II dated 20.4.2006 and decided to approve this case on repeat basis as under:-							
	Item of Export		Qty	Item of Import		Qty		

Xylan Poly Sulphate Sodium (White to off white)	1 Kg	1. Activated Charcoal 2. Xylan	0.10 Kg 1.00 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

118	Case No.: 14/1/83-ALC1/2009	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01352/AM09/	RLA File :31/24/040/00324/AM09/	Lic.No/Date:3110037696 16.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.4.2009.			

119	Case No.: 8/1/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Approved
	HQ File :01/83/050/01346/AM09/	RLA File :05/24/040/00740/AM09/	Lic.No/Date:0510238321 19.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/63/2004/Ch.III dated 31.8.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	1,3,5-Trimethyl-2,4,6-Tris(3,5-Di-Tert-Butyl-4-Hydroxybenzyl) Benzene (KINOX-30)	1 Kg	1. 2,6-Di Tert. Butyl Phenol 2. Para Formaldehyde 3. Mesitylene 4. Methylenedichloride 5. Methanol	1.100 Kg 0.200 Kg 0.189 Kg 1.0 Kg 1.0 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

120	Case No.: 9/1/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Approved
	HQ File :01/83/050/01347/AM09/	RLA File :05/24/040/00754/AM09/	Lic.No/Date:0510238324 19.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/63/2004/Ch.III dated 31.8.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty

1,3,5-Trimethyl-2,4,6-Tris(3,5-Di Tert-Butyl-4-Hydroxybenzyl) Benzene (KINOX-30)	1 Kg	1. 2,6-Di Tert. Butyl Phenol 2. Para Formaldehyde 3. Mesitylene 4. Methylenedichloride 5. Methanol	1.100 Kg 0.200 Kg 0.189 Kg 1.0 Kg 1.0 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

121	Case No.:12/1/83-ALC1/2009	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01350/AM09/	RLA File :05/24/040/00708/AM09/	Lic.No/Date:0510238568 20.03.2009	Defer Date:29.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 3.6.2009.			

122	Case No.:10/1/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case Deferred
	HQ File :01/83/050/01348/AM09/	RLA File :05/24/040/00767/AM09/	Lic.No/Date:0510238733 24.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 29.4.2009.			

123	Case No.:11/1/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status:Case approved
	HQ File :01/83/050/01349/AM09/	RLA File :05/24/040/00768/AM09/	Lic.No/Date:0510238734 24.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/33/2001/Ch.II dated 7.11.2003 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Benzene Propanamide N,N-1,6 Hexanediylbis – (1,1 Dimethyl ethyle – 4-Hydroxy) : KINOX-98	1 Kg	1. 2,6 Di Tert. Butyl Phenol (2,6 DT BP) 2. Methyl Acrylate 3. Hexamethylene Diamine 4. Methanol 5. Orthoxylene	0.888 Kg 0.375 kg 0.219 kg 0.300 Kg 0.400 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

124	Case No.: 13/1/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01351/AM09/	RLA File :31/21/040/00418/AM09/	Lic.No/Date:3110037823 24.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.4.2009.			

125	Case No.: 15/1/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01353/AM09/	RLA File :31/24/040/00343/AM09/	Lic.No/Date:3110037843 24.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 29.4.2009.			

126	Case No.: 19/1/83-ALC1/2009	Party Name:S.P.S.TIMBERS PRIVATE LIMITED	Meet No/Date:1/83-ALC1/2009 01.04.2009	Status: Case Deferred
	HQ File :01/83/050/01357/AM09/	RLA File :04/24/040/00302/AM09/	Lic.No/Date:0410103322 25.03.2009	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda. The visiting team comprising of representatives from DIPP MSME(SSZ) and DGFT visited sawn mills of different zone and submitted the report which was considered in the Norms Committee in Meeting No. 48/09 . The case is deferred for four weeks. Accordingly the case may be re-listed on 29.4.2009.			

Date:20.04.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer